

No. RD 158 TNR 2020

Karnataka Government Secretariat Vidhana Soudha, Bengaluru, dated: 06-07-2020

ORDER

Subject: Regulation of movement of persons from other States to Karnataka.

* * *

Whereas, the State Government vide Order No. RD 158 TNR 2020, dated 30.06.2020, issued Unlock 2 guidelines which permits reopening of more activities in a calibrated manner, in areas outside the Containment Zones, and to extend lockdown in Containment Zonesupto 31.07.2020. The guidelines also permit unrestricted interstate movement of persons and goods adhering to the SOPs/Guidelines issued by the Department of Health and Family Welfare and Department of Revenue (Disaster Management).

Whereas, Department of Health and Family Welfare issued revised SOP for the movement of persons from other State to Karnataka vide document No. SOP4/IST/2, dated 08.06.2020. Further, quarantine norms were modified vide Orders of even number dated 15.06.2020 and 26.06.2020.

. . . . 2

The quarantine norms are regularly reviewed and calibrated with the prevailing Unlock 2 guidelines and infusion of technology and community involvement to enforce strict home quarantine. In light of the above, the quarantine norms issued vide Order No. RD 158 TNR 2020, dated 26.06.2020, has been further modified and is as follows:

Quarantine Norms:

a. Persons coming from other State to Karnataka, including Maharashtra, shall be placed in 14-days Home Quarantine.

The other conditions as specified in the Order No. RD 158 TNR 2020, dated 15.06.2020 (enclosed) and aforementioned SOP (enclosed) issued on 08.06.2020 by the Department of Health and Family Welfare shall continue to be in force until further orders.

(N Manjunatha Prasad)

Principal Secretary to Government, Revenue Department (Disaster Management) & Member Secretary, State Executive Committee.

To:

The Compiler, Karnataka Gazette, Bengaluru